NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 19/(MAH)/2016 CA

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR MEMBER (J)

> SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.09.2016

NAME OF THE PARTIES: M/s. The South Indian Bank Ltd. V/s. M/s. Bharati Defense & Infrastructure

ADANIES ASE 71(10)

SECTION OF THE COMPANIES ACT: 71(10) r.w. 117C(4) of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

(D) Counsel Aditya pimple alw Adv. Asfiya cutchi?

(b) kk Associates for Respondent

Mr. Ansoldha level 1/6 B.J. Law Offices LLP Advocales for the Relihoner.

Has

Order CP No. 19/71(10) r/w 117C(4)/NCLT/MB/MAH/2016

On reply filed by the Respondents, the Petitioner side is at liberty to file Rejoinder within 15 days, list this matter for hearing on 18.10.2016.

Sd/-B.S.V. PRAKASH KUMAR Member (Judicial)

Sd/-V. NALLASENAPATHY Member (Technical)